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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 74/9/NCLT/AHM/2017**


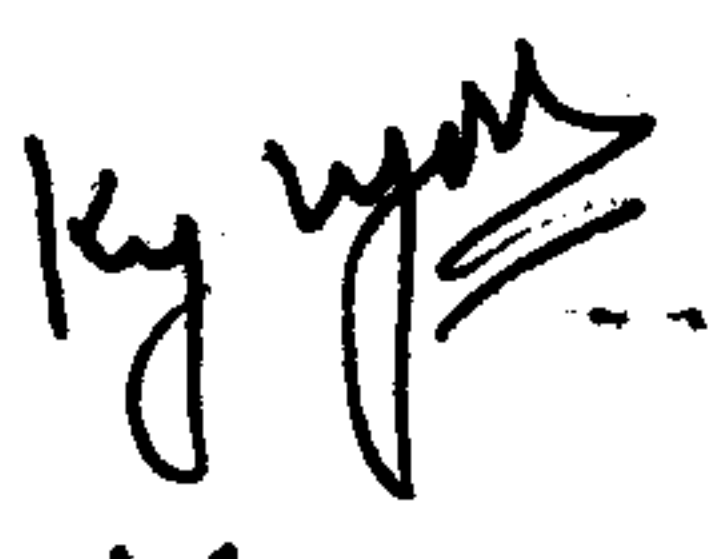

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: L.P. Trading Co.  
V/s.  
Kanoovi Foods Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MEHUL A SURTI	Advocate		
2.	Karan Vyas	Advocate	Respondent	
	Yuvraj Thakore	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Mehul Surti present for Operational Creditor/ Applicant.  
Learned Advocate Mr. Yuvraj Thakore with Learned Advocate Mr. Karan Vyas  
present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Yuvraj Thakore filed Vakalatnama for Respondent.

Applicant field certificate issue by banker but it is not in conformity with  
requirement of section 9 (c) of the code.

Applicant not complied with section 9(b) of the Code.

Learned Counsel for Respondent requested time for settlement.

At request of both sides, list the matter on 22.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.